

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**

**Company Appeal (AT) (Insolvency)No. 716 of 2019**

**IN THE MATTER OF:**

**Aasaan Global Trade**

**.....Appellant**

**Vs.**

**Tiffins Barytes Asbestos and Paints Ltd. & Anr.**

**.....Respondents**

**Present :**

**For Appellant: Mr. Shantanu Singh, Advocate**

**For Respondents: Mr. E.Omprakash, Sr. Advocate with Ms. Madhusmita Bora, Advocates for R-2**

**Mr. D.Sreenivasan and Mr. K.Moorthy, Mr. K.Vasudevan, Advocates for R.P.**

**O R D E R**

**07.08.2019** - Let notice be issued on Respondents.

Mr. D.Sreenivasan appears on behalf of 'Resolution Professional'.

Mr. E.Omprakash, Sr. Advocate with Ms. Madhusmita Bora appears on behalf of R-2.

Let notice be issued on rest of the Respondents by speed post. Requisite along with process fee be filed by 8<sup>th</sup> August, 2019. If the appellant provides the e-mail address of the respondent, let notice be also issued through e-mail.

....contd.

Post these appeal(s) on **2<sup>nd</sup> September, 2019** along Company Appeal (AT)(Insolvency) No. 276 of 2019 **at 12.00 Noon** on the top of the list.

The appeal may be disposed of at the stage of admission.

[Justice S. J. Mukhopadhaya]  
Chairperson

[Justice A. I. S. Cheema]  
Member (Judicial)

[Kanthi Narahari]  
Member (Technical)

ss/gc

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